

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V
(Division Bench)

Item No.-501
CP No.-96/98/PB/2020

IN THE MATTER OF:

Reputed Real Estate Pvt. Ltd.

....Applicant

Vs.

Brys Projects Pvt. Ltd.

.....Respondent

SECTION

U/s 98 CA

Order delivered on 24.04.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Rahul Malhotra, Adv.

For the Respondent : Mr. Deepak Biswas, Ms. Varsha Agarwal, Advs. For R-2

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ld. Counsel on behalf of Petitioner is present and on instruction sought liberty to withdraw the present application with a liberty to file afresh, if the fresh course of action arises. Ld. Counsel on behalf of Respondent No. 2 is present and has no objection if the liberty is granted to the Petitioner to withdraw the present petition. Liberty is granted to the Petitioner to withdraw the present petition with a liberty to file afresh, if permitted under the law. With these observations, the present petition i.e. CP No.-96/98/PB/2020 is **dismissed as withdrawn.**

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)